

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 19

C.P. (IB)/267(MB)2024

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **DLF HOME DEVELOPERS LIMITED V/s
CITYGOLD EDUCATION RESEARCH
LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) Mr. Ankit Lohia, Ld. Counsel for the Financial Creditor is present. Mr. Nausher Kohli, Advocate appeared and seeks some time to file and place on record Vakalatnama and Affidavit in Reply on behalf of the Corporate Debtor. Time is allowed.
- 2) Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.

3) Stand over to 19.06.2024, for further consideration and hearing. Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare